

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA.No.450/2019**

**Dated Friday, the 29<sup>th</sup> day of March, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member  
&  
Hon'ble Mr.P.Madhavan, Judicial Member**

K.Djeacandane,  
S/o.Krishnan,  
K.J.Illam, Thirukanchi Road,  
Pudhu Nagar-3, Kanuvapet,  
Villianur Post, Puducherry 605 110.

**...Applicant**

By Advocate M/s M.Gnanasekar

Vs.

1.The Director,  
Directorate of Women and Child Development,  
Government of Puducherry,  
Puducherry 605 013.

2.The Deputy Chief Electoral Officer,  
O/o. The Chief Electoral Officer,  
Villiyanur Road, Reddiyarpalayam,  
Puducherry.

3.The PA to Director,  
Directorate of Women & Child Development,  
Government of Puducherry,  
Puducherry 605 013.

**...Respondents**

**ORDER****Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“(i)To set aside the order No.3-3(75)/DWCD/Estt./B6/2019 dated 22.03.2019 passed by the 1<sup>st</sup> respondent placing the applicant under suspension and consequently direct the 1<sup>st</sup> respondent to reinstate the applicant in service with all consequential monetary and other services benefits;

(ii)to pass such further orders as are necessary to meet the ends of justice and

(iii)Award costs and thus render justice.”

2. The applicant is aggrieved by the impugned order of suspension dated 22.03.2019 passed by the first respondent. It is submitted that though the reasons for the suspension have not been stated, the applicant had reason to believe that the same had been at the instigation of one Udayanarayanan who made a complaint against the applicant inter alia about alleged unauthorized activities by the applicant by forming a social organization without approval of the Government. The applicant explained the events preceding the suspension order by Annexure A-11 letter dated 25.03.2019 which had not been considered by

the respondents.

3. Learned counsel for the applicant would submit that relevant rules provided for an appeal to the appellate authority against the order of suspension issued by the disciplinary authority. Accordingly, the applicant wished to exhaust his departmental remedies before approaching this Tribunal, if necessary.

4. Keeping in view the above submission, the OA is disposed of with liberty to the applicant to exhaust his departmental remedies.

**(P.MADHAVAN)**  
**MEMBER(J)**

**(R.RAMANUJAM)**  
**MEMBER (A)**

**22.03.2019**

M.T.